

(d) The District authorities detected variations in stocks only in respect of IOC's kerosene/LDO dealer M/s. Sochram Vishwanath at Gopalganj and suspended the licence. IOC too suspended the supplies to the dealer from 8.7.87, which were restored on 3.8.87 on the basis of stay order issued by the Patna High Court.

[English]

Setting up of Industrial Units in Backward Areas

4680. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of INDUSTRY be pleased to state:

(a) the action taken on the application for installation/expansion of units in States where there are on 'no-industry districts';

(b) the number of application received, approved, rejected and pending clearance since the concept of 'A' category backward districts was introduced; and

(c) the action taken on the expansion of existing industrial units installed in backward areas where 'A' Category backward districts concept has not been introduced?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (c). With a view to removing regional imbalance in industrial development, a number of districts have been identified as centrally backward and classified under three categories, namely, 'A', 'B' and 'C' and Government have been extending a number of concessions and facilities for industries to be established in such backward districts. Applications for industrial licences received for locating new units or expansion of existing units in States where there are no Category 'A' or "No Industry districts" are processed

on merits as per policy in force for the industry concerned, preference being given to 'B' Category or "C" Category districts.

(b) During the years 1983, 1984, 1985, 1986 and 1987 (as on 30.11.87) 11455 Industrial Licence applications under the provision of the Industries (Development and Regulation) Act, 1951 were received, of which 4457 approvals and 6399 rejections/disposals were issued; while 599 applications are at various stages of processing.

Vanaspati Production by Shri Saibaba Vanaspati Co-operative Society, Nagpur

4681. SHRI S.G. GHOLAP: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether soyabean growers have applied for permission to produce vanaspati through Shri Saibaba Vanaspati Co-operative Society, Nagpur, Maharashtra;

(b) if so, the decision taken thereon;

(c) whether it is a fact that Government had taken a decision to allow vegetable production on priority basis for co-operatives only and not to the private/entrepreneurs; and

(d) the total production of vanaspati in the country and the production in Maharashtra at present?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) and (b). Shri Saibaba Vanaspati Co-operative Society, Nagpur applied for grant of licence for manufacture of vanaspati. The application was rejected on account of capacity constraint.

(c) As regards licencing of vanaspati units first preference is given to applications